

**Short Supply of Coal to Ahmedabad**

\*634. { Shri Vajjik:  
 Shri M. B. Thakore:  
 Shri P. C. Borooah:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether representation have been received from the Ahmedabad Chamber of Commerce and the mill owners of Ahmedabad regarding the short supply of coal to the various consumers in Ahmedabad area;

(b) the number of wagons allotted to Ahmedabad and those demanded by the consumers in Ahmedabad;

(c) the arrangement that has been made for meeting the deficit in the coal supply to Ahmedabad;

(d) whether the shortage of coal hampered textile production; and

(e) if so the extent thereof?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes.

(b) The current monthly sanction based on demands is for 2,307 wagons. Against this, despatches amounted to 1,434 wagons in December, 1960, and 1,844 wagons in January, 1961.

(c) An *ad hoc* quota of 300 wagons of slack coal was allotted in January, 1961. Arrangements have been made to move 1,875 wagons in all during February, 1961. Mills with less than 10 days' stock will have 75% of their allotments moved preferentially, with in this total of 1,875 wagons. Further improvement in the supply position may be expected after July, 1961. Meanwhile the question of making increased use of the sea route from Calcuta and of meeting the requirements of those mills and other consumers in the West in a larger measure than at present from the Central Indian coal fields, so as to reduce the rail

haulage from Bengal/Bihar, is under examination.

(d) No.

(e) Does not arise.

**Payment to Laxmi Bank Depositors**

\*635. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state:

(a) what further steps have been taken to pay the depositors of Laxmi Bank; and

(b) the total amount paid so far?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) and (b). No payment has so far been made to the depositors. The liquidator is taking steps to realise the assets of the bank and to complete the necessary preliminaries so as to enable him to make the preferential payments to the depositors.

**Merit Scholarships in Public Schools**

\*636. { Shri L. Achaw Singh:  
 Shri Arjun Singh Bhaduria:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the number of the Government of India Merit Scholarships tenable in Public Schools in India is to be increased from 200 to 1,500 annually; and

(b) if so, whether it will be given effect to from 1961?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

**Panchayat Raj**

\*637. { Shri S. N. Ramaul:  
 Shri Bhakt Darshan:

Will the Minister of Home Affairs be pleased to state how the scheme of decentralisation of powers to the Panchayat Samities is proposed to be

brought about in the Union Territories?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Question will be answered by the Minister of Community Development and Co-operation on a later date.

#### Tune of 'Vande Matram'

\*638. Shri H. N. Mukerjee: Will the Minister of Home Affairs be pleased to refer to the reply given to unstarred Question No. 216 on the 16th November, 1960 and state whether the revised version of the tune in which the 'Vande Matram' anthem should be sung (in chorus and solo) has been finalised?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The revised composition prepared in Raag Desh has been finally approved as a standard version.

#### Joint Stock Companies

\*639. Shri Goray: Will the Minister of Finance be pleased to state:

(a) what is the number of joint stock companies floated during the year 1960;

(b) in how many companies the share capital was over-subscribed; and

(c) what steps the Government propose to take in order that the over-subscribed share capital does not remain with the promoters for a long period of time and the allotment of shares is done as quickly as possible?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) The number of joint stock companies registered during the year 1960 under the Companies Act, 1956 is 1641.

(b) So far as information is readily available, it appears that, in 1960, in the case of 31 companies the equity share capital offered to the public for subscription by means of prospectus was over-subscribed.

(c) The over subscribed amounts are credited to the company's account and

do not remain with the promoters as such. Of late Government have been suggesting to companies that allotments should be completed and the refund of over-subscribed amounts made to the applicants within about two months from the date of closure of application lists. Companies are also being advised that it would be in their interest to close subscription lists after the minimum period of three days prescribed under the Securities Contracts (Regulation) Rules, 1957, if the issue has been over-subscribed.

#### Educational Facilities to S.C. and S.T. in Mysore State

\*640. { Shri Katti:  
Shri Sugandhi:  
Shri Manay:  
Shri B. K. Galkwad:  
Shri Siddiah:  
Shri B. C. Mullick:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that the Government of Mysore have discontinued all the educational facilities given to the Scheduled Castes/Tribes students in that State and have instructed all the educational institutions by issuing a circular to recover from these students whatever financial aid has been given to them during this year;

(b) if so, what action Government have taken to safeguard the interests of the scheduled castes and scheduled tribes students of Mysore State in view of the provisions of the Constitution; and

(c) what contribution Government are making towards the pre-matric education of the scheduled castes/tribes in Mysore State?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No Sir. It is not true that the Government of Mysore have discontinued all the educational facilities given to Scheduled Caste/Tribe students. Only Scheduled Castes/Scheduled Tribes